

THE BHOPAL GAS LEAK DISASTER (PROCESSING OF CLAIMS) AMENDMENT ACT, 1992

No. 24 OF 1992

[12th August, 1992.]

An Act to amend the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.

BE it enacted by Parliament in the Forty-third Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Bhopal Gas Leak Disaster (Processing of Claims) Amendment Act, 1992.

Amendment of section 6.

2. In section 6 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985 (hereinafter referred to as the principal Act), after sub-section (4), the following sub-section shall be inserted, namely:— 21 of 1985.

“(5) The Commissioner and the officers subordinate to him authorised to discharge functions under the Scheme shall be deemed to be a civil court for the purposes of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973.”

Amendment of section 7.

3. In section 7 of the principal Act, after the words “not below the rank of a Secretary to that Government”, the words “or he Commissioner” shall be inserted. 2 of 1974.